

**CENTRAL ADMINISTRATIVE TRIBUNAL**  
**MUMBAI BENCH, MUMBAI.**

**ORIGINAL APPLICATION No.613/2018**

**Date of Decision: 03.10.2018.**

***CORAM:HON'BLE DR. BHAGWAN SAHAI, MEMBER (A)***  
***HON'BLE SHRI R.N. SINGH, MEMBER (J)***

Dr. Keshav Rai Dhawan  
Scientist 'E',  
Central Water and Power Research  
Station, Khadakwasla, Pune 411 024.  
R/at B-1/3, Ravi Park, Wanawadi,  
Near Jagtap Chowk, Pune 411 010. ... ***Applicant***  
***(Advocate Shri S.P. Saxena)***

**VERSUS**

1. Union of India,  
The Secretary,  
Ministry of Water Resources,  
R.D. and G.R. , Shram Shakti  
Bhawan, Rafi Marg,  
New Delhi 110 001.
2. The Director  
Central Water and Power Research  
Station, Khadakwasla, Pune 411 024. ... ***Respondents***

**ORDER** (Oral)

*Per : Shri R.N. Singh, Member (J)*

Heard the learned counsel for the Applicant.

**2.** The Applicant, who has been working as Scientist 'E' and has retired on attaining the age of superannuation on 31.08.2018, has approached this Tribunal through the aforesaid OA, seeking the following reliefs:

**“8.a) To allow the Original Application,**

*8.b) to direct the respondents to ante-date the date of promotion of the applicant to Scientist -'E' grade from 11.07.2018 to 01.03.2011.*

*8.c) to grant all consequential benefits,*

*8.d) to pass any other order which may be considered just and equitable in the facts and circumstances of the case and*

*8.e) to award the cost of application.”*

**3.** Learned counsel for the applicant invites our attention to Annex A-8 i.e. the applicant's representation dated 20.08.2018 vide which he has requested Respondent No.1 for ante-dating of his promotion given to him in the Grade of Scientist 'E' vide office order dated 11.07.2018 (Annexure A-1). The Learned counsel for the applicant, Shri S.P. Saxena, submits that the said representation is still under consideration and the applicant would be satisfied if a direction is given by this Tribunal at this stage to the respondents to consider the said representation dated 20.08.2018 and pass a speaking and reasoned order keeping in view a common order/judgment dated

29.08.2002 of this Tribunal in OA No.970/1998 with OA 932/1998, OA 933/1998, OA 934/1998, OA 88/1999 & 89/1999 (Annex A-3). The learned counsel for the applicant further seeks liberty from this Tribunal to enable him to make a further comprehensive representation to the respondents which shall be considered by the respondents and disposed of within six weeks.

**4.** In view of the aforesaid, the OA is disposed of with liberty to the applicant to make a comprehensive representation ventilating all his grievances referred to in this OA, within ten days of receipt of certified copy of this order and on receipt of such representation from the applicant within such time-frame, the respondents are directed to consider it and pass a reasoned and speaking order thereon within six weeks after its receipt and communicate the same to the applicant within two weeks thereafter.

**5.** In the aforesaid terms, OA is disposed of. No order as to costs. If at all any of the grievances of the applicant still persists, after the decision by the

respondents as per the above direction, he will have the liberty to approach the Tribunal in accordance with law.

***(R.N. Singh)***  
***Member (J)***

***(Dr. Bhagwan Sahai)***  
***Member (A)***

*dm.*